MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory registration of all marriages in India."

The motion was adopted.

SHRI DIGVIJAY SINH: I introduce the Bill.

RESERVATION OF POSTS IN GOV-ERNMENT SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR ECONOMICALLY WEAKER SECTION OF PEOPLE) BILL*

श्री राम नगीना मिश्र (सलेमपूर): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हं कि सरकारी सेवाग्रों में पदों ग्रीर शैक्षणिक संस्थाधो में स्थानों का लोगों के ग्रार्थिक दृष्टि से कमजोर वर्ग के लिए ग्रारक्षण का उपलब्ध करने वाले विधेयक को पूरः स्थापित करने की ग्रनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for reservation of posts in Government services and seats in educational institutions for persons belonging to ecoomically weaker section of people."

The motion was adopted.

श्री राम गगोगा मिश्र : मैं विधेयक को पेश करता हूं।

MR. DEPUTY SPEAKER: Shri K. P. Singh Deo-Absent. Shri R. L. P. Verma.

POLYGAMY ABOLITION BILL

भी रीतलाल प्रसाद वर्मा (कोडरमा): उपाध्यक्ष महोदय मैं प्रस्ताव करता हं कि देश में भ्रबाध गति से बढ़ रही जनसंख्या की विपदा की रोकथाम करने हेत समाज के विभिन्न वर्गों में प्रचलित बहुविवाह प्रौर द्विविधाह के उन्मूलन का उपबन्ध करने वाले विधेयक को पूर:स्थापित करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of polygamy and bigamy practised by various sections of the society, with a view to check the menace of rising population in the country."

The motion was adopted.

श्री रीक्षलाल प्रसाद धर्मा: मैं विधेयक को पेश करलाहं।

15,34 hrs.

SMALL FARMERS ASSISTANCE BILL-contd.

By SHRI K. LAKKAPPA

DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri K. Lakkappa on 20 March, 1981, namely:-

"That the Bill to provide for the grant of loans and various subsidies to small farmers, be taken consideration."

There are still about 19 hon, Members who have given their names to speak on the subject. The time allotted for this Bill is 2 hours. House has already discussed the Bill for one hour and 28 minutes. So, we are left with only 32 minutes to discuss on this Bill. But every Member has requested that he should be given

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 3-4-1981.